

ITEM NO.801

COURT NO.13

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.7015/2022

[Arising out of impugned final judgment and order dated 21-09-2021 in IA No. 5/2020 passed by the High Court for The State of Telangana at Hyderabad]

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY                      Petitioner(s)

VERSUS

B. MAHESH & ORS.    Respondent(s)

Date : 01-04-2025 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. Nivesh Kumar, AOR

For Respondent(s) : Mrs. Bela Maheshwari, AOR  
Mr. Vadlamani Seshagiri, Adv.  
Ananya Kukreti, Adv.  
Ms. Poorvi Avtar, Adv.  
Ms. P. Khyati S., Adv.

UPON being mentioned the Court made the following  
O R D E R

List on 08.04.2025 on top of the Board.

(CHANDRESH)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)